

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 05**

**IA 3581/2024 IN C.P. (IB)/89(MB)2022 I**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

**NAME OF THE PARTIES:      NAGRAJ ALLOYS PRIVATE LIMITED**

**Section 10(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

1. Ld. Counsel is present, however, not marked his attendance in attendance sheet.
2. Ld. Counsel for the Applicant informs that the Resolution Plan needs consideration and he seeks further extension of 90 days' beyond the period of 180 days', the CIRP period expired on 30.06.2024. The Applicant submits that he received Eol's from 5 parties and accordingly, prepared the Provisional List of Prospective Resolution Applicant ("PRA") dated 24/04/2024. Thereafter, the Applicant issued the final list of PRAs dated 30/04/2024 which comprised of 5 PRAs. The Applicant submits that the last date to submit the Resolution Plan was 01/06/2024 and as on that date the Applicant received

only 1 Resolution Plans from the PRAs. Since, the plan is to be considered by the CoC it requires further time.

3. In view of the aforesaid facts this Bench consider appropriate to allow the prayer for extension of 90 days beyond the period of 180 days.
4. In view of the aforesaid, the **IA 3581 of 2024** is **allowed as disposed of**.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

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